

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**Lok Sabha  
UNSTARRED QUESTION NO.4122  
TO BE ANSWERED ON 10.08.2017**

**Recommendations of Lodha Committee**

**4122. SHRI B. SENGUTTUVAN:  
SHRI KIRTI AZAD:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government is aware of the recommendations made by Justice Lodha Committee regarding major reforms in the administration of the Board of Control for Cricket in India (BCCI);**
- (b) if so, the steps taken/being taken by the Government for effective implementation of said recommendations and other relevant orders of the Supreme Court thereon in a time bound manner;**
- (c) whether it is a fact that many posts in various sports units in States and BCCI are headed by influential politicians in contravention of the Supreme Court verdicts; and**
- (d) if so, the reaction of the Government thereto along with the steps taken/being taken by the Government in this regard?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI VIJAY GOEL)**

**(a) to (d) The Supreme Court has appointed a Committee of Administrators (COA) to oversee the implementation of the Lodha Committee recommendations in Board of Control for Cricket in India. The COA updates the Apex Court with respect to implementation status. Since, it is a Supreme Court monitored reform process the Government has no direct involvement in this matter.**

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